



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ५, अंक १५]

बुधवार, जून १९, २०१९/ज्येष्ठ २९, शके १९४१

[ पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक २७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Metropolitan Region Development Authority (Amendment) Bill, 2019 (L. A. Bill No. XIII of 2019), introduced in the Maharashtra Legislative Assembly on the 19th June 2019, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

### L. A. BILL No. XIII OF 2019.

#### A BILL

*to amend the Maharashtra Metropolitan Region Development Authority Act, 2016.*

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to

Mah. take immediate action to amend the Maharashtra Metropolitan Region  
III of  
2017. Development Authority Act, 2016, for the purposes hereinafter appearing ;

and, therefore, promulgated the Maharashtra Metropolitan Region Development Authority (Amendment) Ordinance, 2019, on the 9th March 2019 ;

Mah.  
Ord.  
VIII of  
2019.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

- Short title and commencement.      **1.** (1) This Act may be called the Maharashtra Metropolitan Region Development Authority (Amendment) Act, 2019.  
(2) It shall be deemed to have come into force on the 9th March 2019.
- Amendment of section 7 of Mah. III of 2017.      **2.** In section 7 of the Maharashtra Metropolitan Region Development Authority Act, 2016 (hereinafter referred to as “the principal Act”), in sub-section (1), after clause (x), the following clause shall be added, namely :—  
“(xi) Such number of other members not exceeding six, nominated by the Authority from amongst the members of the Non-Government Organizations and Community Based Organizations, recognized by the Government and engaged in social welfare activities working within the area of the respective Metropolitan Region :  
Provided that, such persons are registered as electors in the area within the jurisdiction of the respective Metropolitan Region :  
Provided further that, the norms for recognition of the Non-Government Organizations and the Community Based Organizations, the requisite qualifications for nominations as members and the manner in which they may be nominated shall be such, as the State Government may specify, from time to time.”
- Repeal of Mah. Ord. VIII of 2019 and saving.      **3.** (1) The Maharashtra Metropolitan Region Development Authority (Amendment) Ordinance, 2019, is hereby repealed.  
(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

Mah. III  
of 2017.

Mah.  
Ord.  
VIII of  
2019.

STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Metropolitan Region Development Authority Act, 2016 (Mah. III of 2017) is enacted for the establishment of the Metropolitan Region Development Authority for the respective Metropolitan Regions for the purpose of planning, co-ordinating and supervising the proper, orderly and rapid development of the areas in the Metropolitan Region.

2. There was increased demand from the various representatives of people from the various areas of the State for the appointment of the persons working with the various Non-Government Organizations and Community Based Organizations engaged in the social welfare activities within the areas of respective Metropolitan Regions on the Executive Committee of the Metropolitan Authority for effective implementation of the development works and development plans in the respective regions.

3. It was, therefore, considered expedient to provide that, the Executive Committee of the Authority shall also consist of not exceeding six members engaged in social welfare activities nominated by the Authority. It was, therefore, considered expedient to amend sub-section (1) of section 7 of the said Act, suitably.

4. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to amend the Maharashtra Metropolitan Region Development Authority Act, 2016 (Mah. III of 2017), for the purposes aforesaid, the Maharashtra Metropolitan Region Development Authority (Amendment) Ordinance, 2019 (Mah. Ord. VIII of 2019), was promulgated by the Governor of Maharashtra on the 9th March 2019.

5. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,  
Dated the 14th May 2019.

DEVENDRA FADNAVIS,  
Chief Minister.